

**GOVERNMENT OF INDIA
MINISTRY OF CIVIL AVIATION
RAJYA SABHA
UNSTARRED QUESTION NO. : 1607
TO BE ANSWERED ON THE 15th December 2025**

GRANT OF POINT OF CALL STATUS TO AIRPORTS

1607. DR. V. SIVADASAN

Will the Minister of CIVIL AVIATION be pleased to state:-

- (a) the names and details of the airports that have been allocated Point of Call (PoC) status and the date from which PoC has been allocated, since 2020 up to November, 2025, year-wise and State-wise;
- (b) the criteria and procedure adopted by Government for granting PoC status to airports;
- (c) whether any proposals from the State Governments or airport operators for grant of PoC status are currently pending and if so, the details thereof; and
- (d) whether Government proposes to revise or update the norms governing the grant of PoC status and if so, the details thereof?

ANSWER

Minister of State in the Ministry of CIVIL AVIATION (Shri Murlidhar Mohol)

(a) & (b) The international operations of airlines are governed by the bilateral Air Services Agreement (ASA) between India and the respective country. Foreign airline(s) of a country can operate to/from a point/city in India if it is designated as a point of call (PoC) in the Air Services Agreement (ASA) with that country. Specific airports are not granted point of call status in the ASAs. Further, no new city has been granted as PoC since 2020.

(c) & (d) The Government of India keeps receiving proposals from the State Governments/Airport Operators for granting point of call (PoC) status. Grant of PoC to the designated carriers of foreign countries is a continuous process and is done through bilateral agreements on air services signed between India and foreign countries from time to time. The grant of PoC depends on factors which include benefits to the Indian aviation sector, presence of Indian diaspora in that country, future plans of Indian carriers, elements of reciprocity, balance of benefits and other relevant factors between two countries.
